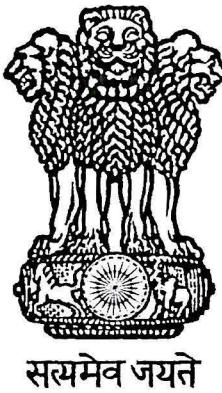


**The**



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As introduced in the Assembly

Dt. 27 AUG 2013

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WEDNESDAY, JUNE 19, 2013

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**PART IV**—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**  
**LAW DEPARTMENT**  
**Legislative**  
**NOTIFICATION**

No. 980-L.—19th June, 2013.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 17 of 2013**

**THE HOOGHLY RIVER BRIDGE  
(AMENDMENT) BILL, 2013.**

**A  
BILL**

*to amend the Hooghly River Bridge Act, 1969.*

WHEREAS it is expedient to amend the Hooghly River Bridge Act, 1969, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Sixty-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the Hooghly River Bridge (Amendment) Act, 2013.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

West Ben. Act  
XXXVI of 1969.

*The Hooghly River Bridge (Amendment) Bill, 2013.**(Clause 2.)*

Amendment of  
section 9 of  
West Ben. Act  
XXXVI  
of 1969.

2. In section 9 of the Hooghly River Bridge Act, 1969,—

- (1) In clause (a), for the words “suitable; and”, the word “suitable;” shall be substituted;
- (2) In clause (b), for the word “approaches.”, the word “approaches;” shall be substituted; and
- (3) After clause (b), the following clauses shall be inserted:—
  - “(c) to perform such works of planning, designing, preparation of preliminary and detailed engineering, construction, repair, renovation, supervision and maintenance of buildings, roads, flyovers, bridges, stadium etc., quality testing, project management, and enquiry relating to technical matters, as the State Government may direct; and
  - (d) to perform such other works of the State Government or its organisations, as the State Government may direct.”.

**STATEMENT OF OBJECTS AND REASONS.**

The Hooghly River Bridge Commissioners (HRBC) has been constituted under the Hooghly River Bridge Act, 1969, with a view to providing for the construction, maintenance and control of bridges across the river Hooghly within the port of Calcutta.

- (2) During the last few years, HRBC has been undertaking works of road construction, development, and construction of flyover, buildings, port stadium, civil pools and other civil engineering including electrical works on the requisitions of various Departments of the Government of West Bengal.
- (3) It is considered necessary to amend the Hooghly River Bridge Act, 1969, by way of extending the functions of the said Commissioners i.e. HRBC, by way of amending section 9.
- (4) The Bill has been framed with the above object in view.
- (5) There is no financial implication involved in the Bill.

KOLKATA,  
The 16th May, 2013.

MADAN MITRA,  
Member-in-charge.

By order of the Governor,  
MALAY MARUT BANERJEE,  
Secy. to the Govt. of West Bengal,  
Law Department.